GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 370

TO BE ANSWERED ON THE 1ST DECEMBER, 2021/ 10 AGRAHAYANA, 1943 (SAKA)

RETROSPECTIVE REVISION OF STATISTICS OF CRIMES AGAINST STS IN UP

370. SHRI MALLIKARJUN KHARGE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that as per the NCRB 'Crime in India' 2020 report, crimes against Scheduled Tribes (STs) in the State of Uttar Pradesh have been retrospectively revised for the year 2019 from 721 cases to just 36 cases;

(b) if so, whether Government has inquired about the rationale behind this retrospective revision facilitated by the Uttar Pradesh Government; and

(c) if so, the details thereof and if not, reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)

(a) to (c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens, rest with the respective State Governments and the State Governments are competent to deal with such offences under the extant provisions of laws. The National Crime Records Bureau (NCRB) collects and publishes crime statistics including crimes against Scheduled Tribes (STs) in its publication Crime in India. NCRB does not collect any reasons for any increase or decrease in the cases reported. The data is prepared as per methodology followed for collection of data. In respect of data on Crimes against STs in Uttar Pradesh (UP) reported for 2019, the State had informed that there was an error in data entry and the same was rectified accordingly.

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